HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW

PUBLIC INTEREST LITIGATION (PIL) No. - 977 of 2026

In Re- Layout Plan/Town Planning And Provision Of Necessary Amenities

.....Petitioner(s)

Versus

State Of U.P. Thru. A.C.S./Prin. Secy. Housing And Urban Planning Lko. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suo Moto
Counsel for Respondent(s)	:	C.S.C., Aprajita Bansal, Manish Jauhari, Ratnesh Chandra, Shailendra Singh Chauhan

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Court No. - 1

HON'BLE RAJAN ROY, J.
HON'BLE MANJIVE SHUKLA, J.

1. Shri Ratnesh Chandra, learned Counsel appearing for Lucknow Development Authority and Awas Evam Vikas Parishad says that as per the new Building By-laws there is a provision for providing space for dumping garbage, installations of transformer and other similar public amenities/facilities. Let him demonstrate the same with reference to specific By-laws and the layout plans of any scheme which may have been framed after coming into force of the said By-laws which, as informed by Shri Chandra, came into force in 2025. At this stage, Shri Chandra says that he is not very sure as to whether there is a provision in this regard for providing space for installation of transformer and he will have to check it.

2. Let an affidavit be filed by the Lucknow Development Authority and Awas Evam Vikas Parishad and opposite party No.7 and 8 in this regard. Opposite party No.7 and 8 shall give their suggestions as regards the provision of space for installation of transformer is concerned and if there are any rules applicable, the same shall also be brought on record.

3. We would also like to know from the affidavits aforesaid as to whether at the stage of preparation of layout plan other institutions/agencies such as the Electricity Corporation or Department is consulted or not as if this

happens then they would be in a position to point out the space where transformers could be installed as far as possible. The affidavit shall also disclose the departments/corporation/public undertakings which are consulted and with whom interactions take place at the time of preparation of layout plan. We would also like to know as to whether provisions are made in the layout plan for establishment police stations, police chowks or police booths/traffic booths considering the needs of the times and the past experience or not, if not, what is the proposal in this regard. Let the aforesaid affidavits be filed within four weeks. The Municipal Corporation, Lucknow shall also file its affidavit giving its suggestions as to the amenities which need to provided in such layout plans. The affidavits would be exchanged between all the parties so that they may able to respond as there is no petitioner in this case. The proceedings having been registered Suo Motu.

4. The opposite party No.1, 2 and 4 shall also file their affidavits separately keeping in mind the issues referred in the earlier order as also this order. Shri Anand Singh, learned Additional Chief Standing Counsel for the State shall communicate our order to opposite party No.1, 2 and 4 for compliance. The affidavit shall also disclose as to whether the By-laws and the layout plans contain provision for fire stations and medical clinic/Hospitals etc.

5. A comprehensive road map for future town planning should be prepared anticipating the needs of the citizens in the times to come regarding amenities to be provided in new colonies, towns etc., whether any changes are required in this regard in the rules or guidelines?.

6. At this stage, Shri Ratnesh Chandra says that Chief Town and Country Planner, Lucknow has incorrectly been arrayed as an opposite party. It should be Chief Town and Country Planner, Government of U.P., Lucknow. Let the office correct the details of opposite party No.4, accordingly.

7. List this case on 07.12.2026.

8. We appoint Shri Rakesh Devi Prasad Kumar, Advocate having AOR No. B/R1830/2022, Mobile No.9820385297 as Amicus Curie to assist us

in these Suo Motu proceedings.

(Manjive Shukla,J.) (Rajan Roy,J.)

October 26, 2026
-Piyush-

Digitally signed by :-
PIYUSH YADAV
High Court of Judicature at Allahabad,
Lucknow Bench